

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

**Item No. 202
IB-70/ND/2021**

**IN THE MATTER OF:
M/s. N.K. Jain and Co.**

...PETITIONER

Vs.

M/s. Emaar India Ltd.

...RESPONDENT

Section

Under Section 9 of IBC

**Order delivered on 19.02.2021
(Virtual Hearing)**

Coram:

**SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)
DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)**

**For the Petitioner/Operational-creditor :Mr. Piyush Singh and Mr. Prateek
Vats, Advocates.**

For the Respondent/ Corporate-debtor :

ORDER

Heard the submissions made by the Learned Counsel for the Operational-creditor. The Learned Counsel for the Operational-creditor has submitted that they have complied with the order dated 04.02.2021. The same is taken on record. Serve notice on the Corporate-debtor within two weeks. Matter is adjourned to **19.03.2021**.



**(V.K. Subburaj)
Member (T)**



**(P.S.N. Prasad)
Member (J)**